



2026:AHC:6677

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 62 of 2026

Yogendra Singh Bhadauriya

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vidya Dhar Dubey, Vivek Dwivedi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vivek Tiwari, learned counsel for the writ petitioner and Sri Jitendra Prasad, learned Standing Counsel for the State.
2. Learned counsel for the writ petitioner has made a statement at bar that so far as the challenge raised to the punishment order dated 21.07.2025 he does not seek to press the same at the present juncture, however, a direction be issued to the authority to decide appeal dated 21.07.2025 which is pending before respondent no. 3
3. Sri Jitendra Prasad, learned Standing Counsel has no objection.
4. Considering the submissions so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to prefer appeal and Respondent, No. 3, Additional Commissioner of Police, Headquarter/Crime, Commissionerate, Kanpur, District Kanpur Nagar is required to decide the appeal within a period of two months from today. It goes without saying that all the contentions raised in the appeal shall be considered.

(Vikas Budhwar,J.)

January 9, 2026

Rajesh